IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH'GULESTAN' BUILDING NO:6
PRESCOT ROAD, BOMBAY:1

Original Application No. 311/97 and 312/97

Monday   the   9th   day   of June   1997

CORAM: Hon'ble Shri B.S. Hegde, Member (J)
              Hon'ble Shri M.R. Kolhatkar, Member (A)

S.R. Sangvikar
Personnel Inspector (Gr.III)
O/O Chief Personnel Officer,
Central Railway, For, Mumbai.   ... Applicant.
                                                                 (OA 311/97)

S. Natarajan
Personnel Inspector (Gr.III)
O/O Chief Personnel Officer,
Central Railway, Fort, Mumbai.   ... Applicant
                                                                 (OA 312/97)

By Advocate Shri S.P. Kulkarni.

V/s.

Union of India   through
Divisional Railway Manager (Personnel)
C.S.T., Fort, Mumbai.

Chief Personnel Officer,
Central Railway, C.S.T. Fort,
Mumbai.

General Manager,
Central Railway, C.S.T. Fort,
Mumbai.

Smt. D.R. Naidu
Shri M.C. Patki
Shri S.A. Pandey.
Shri S.B. Parmar,
  " A.M. Thakur
  " Sharad Jagdale
  " S.S.Kushwaha
  " A.M. Mathure.   ... Respondents.

By Advocate Shri S.C.Dhawan alongwith Shri V.S.Masurkar

ORDER (ORAL)

{ Per Shri B.S. Hegde, Member (J)}

          The only question for consideration   in
these O.A.s are whether the applicants are qualified
to be regularised P.I. Grade III. On perusal of the

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original records, we find that the applicants have *not*
secured ~~only~~ 30 marks in ~~written examination~~ , and *the proportional ability to become eligible for* *enjoined*
wrongly they have been called for viva. The
mistake has been rectified by the department. In
the circumstances, we hereby, direct the respondents
to give show cause notice to the applicants stating
the reasons for revision of the panel. On receipt
of the show cause notice the applicants are directed
to give reply within 8 days. Thereafter, the
respondents are directed to dispose of the reply
of the applicant within a period of one week.

Status quo to continue till such disposal.

O.A. is disposed of at the admission stage.

Copy of the order be given to the parties.

(M.R. Kolhatkar)   (B.S. Hegde)
   Member(A)   Member(J)

NS